

## **Meghalaya Ordinance 1 of 1970**

### **THE MEGHALAYA LEGISLATIVE ASSEMBLY MEMBERS (REMOVAL OF DISQUALIFICATIONS) ORDINANCE, 1970**

[Promulgated by the Governor on the 6<sup>th</sup> April, 1970]

(Published in the Gazette of Meghalaya, Extraordinary dated the 7<sup>th</sup> April, 1970)

**An**

**Ordinance**

**to provide for the removal of certain disqualification for being chosen as and for being a  
Member of the Meghalaya Legislative Assembly.**

Whereas it is expedient to provide by law for the removal of certain disqualifications for being chosen as and for being a member of the Meghalaya Legislative Assembly and matters connected therewith;

And whereas the Legislature of Meghalaya is not in Session and the Government of Assam exercising his functions as Governor in relation to Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate act on;

Now, therefore, in exercise of the powers conferred by Section 50 of the Assam Re-organisation (Meghalaya) act, 1969, the Governor of Assam exercising his functions as Governor in relation to Meghalaya is pleased to promulgate in the twenty-first Year of the Republic of India the following Ordinance, namely:-

**1. Short title, extent and commencement-**

1. This Ordinance may be called the Meghalaya Legislative Members (Removal of Disqualifications) Ordinance, 1970.
2. It extends to the whole of Meghalaya.
3. It shall come into force, with effect from the 2<sup>nd</sup> April 1970.

**2. Removal of certain disqualification-**

A person shall not be disqualified for being chosen as, or for being, a member of the Meghalaya Legislative Assembly by reason of the fact that he holds any of the offices specified in the Schedule appended hereto.

## **SCHEDULE**

1. The officers of the Parliamentary Secretary to the Government of Meghalaya.
2. The office of Government Pleader or Public Prosecutor.
3. The office of part-time Professor, Lecturer, Instructor or Teacher in Government educational institutions.
4. Medical practitioner rendering part-time service to Government.
5. Gaonbura, Chowkidar whether called by this or any other title.
6. The office of the Deputy Minister to the Government of Meghalaya.
7. The office of Chairman, Vice-Chairman, or member of any Committee, Board or authority appointed by the Government of any State specified in the First Schedule to the Constitution of India or by the Government of Meghalaya.
8. Any office under the Government which is not a whole time office remunerated either by salary or fees.
9. The office of the Chairman, the Chief Executive Members, other Executive Members and ordinary members of a District Council in an Autonomous District and members nominated to such a District Council by the Governor.
10. Any office held in the Territorial Army or National Cadet Corps.